GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO. : 696 (To be answered on the 3rd December 2015)

PROCEDURAL REQUIREMENT FOR CARRIERS

696. SHRIMATI K. MARAGATHAM

Will the Minister of CIVIL AVIATION लागर विमालल मंत्री

be pleased to state:-

(a) whether the Government proposes to simplify procedural requirement for carriers, if so, the details thereof; and

(b) whether the Government also proposes to do away with the prior approval norm for importing aircraft and amend the rules in this regard, if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION लागर विमालल मंत्रालय में राज्य मंत्री (Dr Mahesh Sharma)

(a) & (b) To simplify the procedure of Import/Acquisition of Aircraft by Scheduled Operators/Regional Scheduled Operators, the Ministry of Civil Aviation has decided to delegate its power to Directorate General of Civil Aviation(DGCA). After effecting the requisite changes by DGCA in relevant Civil Aviation Requirements, the Scheduled Operators/Regional Scheduled Operators need not approach this Ministry for initial NOC/Inprinciple approval for Import/Acquisition of aircraft.
